#### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

#### IA NO.500 OF 2018 IN DFR No.440 OF 2018

### Dated: 03<sup>rd</sup> May, 2018

# Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the ma		dia Pvt Ltd				Appellant(s)
	Vs.					
Kerala Commiss	State ion & Anr.	Electricity	Regulatory .			Respondent(s)
Counsel for the Appellant(s)			:	Ms. Swapna Seshadri Mr. Ashwin Ramanathan		
Counsel for the Respondent(s)			:	-		

## <u>ORDER</u>

#### IA No.500 of 2018 (Appli. for Condonation of Delay in re-filing)

The learned counsel, Ms. Swapna Seshadri, appearing for the Appellant submitted that the delay of 48 days in re-filing the Appeal has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in re-filing may kindly be condoned in the interest of justice and equity.

2. The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

4. In the light of the submissions made by the learned counsel appearing for the Appellant as stated above, we have gone through the reasoning assigned and the delay in

re-filing has been explained satisfactorily and sufficient cause has been shown. The same is accepted and the delay in re-filing is condoned. The IA is allowed.

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5. Registry is directed to number the appeal and list the matter for admission on *07.05.2018*, if all the defects have been cured, as requested.

### (S.D. Dubey) Technical Member

(Justice N.K. Patil) Judicial Member

Bn/pr